

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

(Special Original Jurisdiction)

**TUESDAY, THE TWENTY SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 22477 OF 2025

Between:

Shaik Salma, D/o. Shaik Nayab Rassol, Age . 27 years, Occ. unemployce, Caste. BC-E, R/o. 7-16-126/7, Garrevari Street, Giddalur Village, Giddalur Mandal, Prakasam District. 523357 Student ID No. 17071A01B1.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Higher Education Department, Secretariat, Hyderabad, Telangana-500063.
2. The Telangana State Council of Higher Education, Rep by its chairman, JNAFU Building, 1st Floor, Mahaveer Marg, Mahaveer Hospital, Masab Tank, Hyderabad, Telangana.28.
3. VNR VignanaJyothi Institute of Engineering and Technology, Rep. by its Director,Bachupally, Hyderabad, Telangana.
4. The Andhra Pradesh State council of Higher Education, Rep. by its chairman, Atmakur, Mangalgi, Andhra Pradesh.522503
5. The Directorate of Social Welfare Department, Rep. by its Director, Government of Andhra Pradesh, T.G. Plaza Building, Tadepalli, Guntur District-522501

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction more particularly one in the nature of Mandamus declaring action of the Respondent No.3 college for not releasing original education certificates, including B-Tech Degree certificate of petitioner even after completing B-Tech (Civil) degree course from the

Respondent No.3 college 4 years ago, under the pretext of non-receipt of reimbursement fees from the Government, despite petitioner secured the said seat under Scholarship as mentioned in allotment order issued by Respondent No.2 itself and which is in gross violation of clause 2(f) (vi) of the University Grants Commission (Grievance Redressal of students Regulations, 2018) despite letter issued by Respondent No.2 through vide Lr. NO. TSCHE/Fee Reimbursement/2024 dt.23/02/2024 and by subsequently not considering the Petitioners representation dt. 17/03/2025 as arbitrary, illegal and violative of Articles 14, 16, 19, 21 and 300A of the Constitution of India and in violation of principles of natural justice and consequently direct the Respondent re i.3 to release the original educational certificates of the petitioner i.e SSC Memo intermediate short memo, study certificate of school, study certificate of intermediate, transfer certificate and community and Nativity certificate.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.3 to consider the representation dt.17/03/2025 of the petitioner and issue all the certificates to the petitioner in two weeks.

**Counsel for the Petitioner: SRI P.SAI SANTOSH REPRESENTING
SRI THANDAVA YOGESH**

**Counsel for the Respondent No 1 & 2: SRI K. SHARATH,
AGP FOR HIGHER EDUCATION**

Counsel for the Respondent No 3: SRI MADDELA RAVINDER

**Counsel for the Respondent No 4: SRI A. RAGHURAM MAHADEV,
AGP FOR THE STATE OF ANDHRA PRADESH**

Counsel for the Respondent No 5: GP FOR SOCIAL WELFARE

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.22477 of 2025

Dated: 27.01.2026

Between:

Shaik Salma

...Petitioner

and

**The State of Telangana
Rep. by its Principal Secretary
Higher Education Department,
Secretariat, Hyderabad and 4 others**

...Respondents

Order:

Heard Mr. P.Sai Santosh, learned counsel representing Mr. T.Yogesh, learned counsel for the petitioner; Mr. K.Sharath, learned Assistant Government Pleader for Higher Education Department appearing for respondents No.1 and 2; Mr. Maddela Ravinder, learned counsel appearing for respondent No.3 and Mr. A.Raghuram Mahadev, learned Assistant Government Pleader for the State of Andhra Pradesh appearing for respondent No.4.

2. Petitioner approached this Court for release of his original education certificates including B.Tech degree certificate after completion of B.Tech (Civil) Degree course from respondent No.3-College, which has withheld those certificates on the ground of non-receipt of

reimbursement fee from the Government, despite petitioner securing a seat under scholarship as mentioned in the allotment order issued by respondent No.2 itself.

3. When the matter was taken up on 11.12.2025, the following order was passed:

“Mr. P.Sai Santosh, learned counsel represents Mr. T.Yogesh, learned counsel for the petitioner.

Ms. Sujatha Kurapati, learned Government Pleader for Higher Education appears for respondent Nos.1 and 2.

Mr. Maddela Ravinder, learned counsel appears for respondent No.3.

Mr. B.Rajeshwar Rao, learned Standing Counsel for the State of Andhra Pradesh, appears for respondent No.4.

Reference is made to the order dated 19.08.2025. Though petitioner successfully completed B.Tech (Civil), her certificates have still not been released by respondent No.3 Institute.

Learned counsel for respondent No.3 submits that the outstanding fee of Rs.98,500/- has not been paid.

Petitioner has not impleaded Council for Minority Welfare Department.

Respondent No.4 is the Andhra Pradesh State Council of Higher Education.

However, learned Standing Counsel for the State of Andhra Pradesh submits that no notice has been received by him.

Let the Social Welfare Department, Government of Andhra Pradesh be impleaded as respondent No.5 by learned counsel for the petitioner in the array of respondents in red ink during course of the day.

Learned Standing Counsel for the State of Andhra Pradesh accepts notice on behalf of the newly impleaded respondent and seeks time to obtain instructions.

In the meantime, on submission of an Indemnity Bond by the petitioner to the extent of the outstanding dues, respondent No.3 Institute shall release the certificates in her favour depending upon the outcome of the present writ petition.

List the matter on 27.01.2026.”

4. Pursuant thereto, respondent No.1 had also instructed respondent No.3-College to release the certificates to the petitioner without awaiting for reimbursement of the fee from the Government.

5. Learned counsel for respondent No.3-College also submits that the certificates have been released on submission of an Indemnity Bond by the petitioner as per the directions of this Court.

6. Upon hearing learned counsel for the parties and in view of the facts and circumstances noted above, we are of the opinion that the grievances of the petitioner have been redressed.

7. The question of fee reimbursement by the Government to respondent No.3-College may not be the exact subject matter of the present Writ Petition. The issue is between the College and the Government. The College is at liberty to pursue the matter with the Government for reimbursement of the outstanding fee relating to the petitioner, which was indicated as Rs.98,500/-. Therefore, there is no reason to keep the Writ Petition pending.

8. The instant Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-AHMED ABDULLAH KHAN
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Principal Secretary, Higher Education Department, State of Telangana, Secretariat, Hyderabad, Telangana-500063.
2. The Telangana State Council of Higher Education, Rep by its chairman, JNAFU Building, 1st Floor, Mahaveer Marg, Mahaveer Hospital, Masab Tank, Hyderabad, Telangana.28.
3. The Director, VNR VignanaJyothi Institute of Engineering and Technology, Bachupally, Hyderabad, Telangana.
4. The chairman, Andhra Pradesh State council of Higher Education, Atmakur, Mangalgiri, Andhra Pradesh.522503

5. The Director, Directorate of Social Welfare Department, Government of Andhra Pradesh, T.G. Plaza Building, Tadepalli, Guntur District-522501
6. One CC to SRI. THANDAVA YOGESH, Advocate [OPUC]
7. Two CCs to GP FOR HIGHER EDUCATION ,High Court for the State of Telangana at Hyderabad . [OUT]
8. One CC to SRI MADDELA RAVINDER, Advocate [OPUC]
9. Two CCs GP FOR THE STATE OF ANDHRA PRADESH, High Court for the State of Telangana at Hyderabad. [OUT]
10. Two CCs to GP for SOCIAL WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
11. Two CD Copies

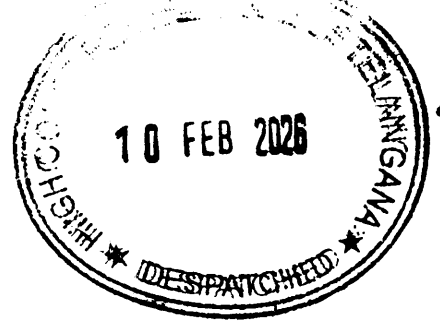
DAN
BS

HIGH COURT

DATED:27/01/2026

ORDER

WP.No.22477 of 2025



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

(16) MT
9/2/26